10+2+3 patern of education

969. DR. RAFIQ ZAKARIA: Will the Minister of EDUCATION be pleased to state:

(a) whether Government propose to make any changes in the 10+2+3 pattern of education; if so, what are these changes and by when these would be made applicable;

(b) how many States have so far implemented this pattern in total and how many States have not yet adopted the pattern alongwith the reasons therefor; and

(c) whether Government propose to review the whole education system and if so, what are the details in this regard?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (SHRI B. SHANKARA-NAND): (a) The Government do not propose to make any change in the 10+2 pattern of school education.

(b) All the States and Union Territories, except the States of Haryana, Himachal Pradesh, Madhya Pradesh, Punjab and Rajasthan, have adopted the 10+2 structure. These States also have agreed in principle to switch over to the new pattern of education, but due to some administrative and financial difficulties have not been able to take a final decision in this behalf so far.

(c) The Government propose to review the draft National Policy on Education, already laid on the Table of the Sabha.

Reduction of work load of P.G.T.'s and T.G.T's

970. SHRI BHAGWAN DIN: Will the Minister of EDUCATION be pleased to state:

(a) whether the Director of Education, Delhi had taken a decision and issued a circular in August, 1978 to reduce the work-load of P.G.Ts. and T.G.Ts. in schools to 27 and 32 periods respectively in order to provide time to teachers to check the note-books of students in pursuance of the recommendations of Kothari Commission;

(b) if so, what steps Government have taken to implement the decision;

(c) whether the post-fixation for schools for the academic session 1980-81 will be made in accordance with the above decision; and

(d) if not, what are the reasons therefor!

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-(SHRI B. SHANKARA-FARE NAND): (a) According to the information made available by Delhi Administration, a circular was issued August, 1978, where a mention in was made about the reducation of work-load of PGTs and TGTs to 27 and 32 periods respectively. This was done with a view to assessing the requirement of additional teachers so that the requisite number of additional posts could be assessed and also to explore the possibilities of work-load of reduction of teachers as requested by them in their representation to Delhi Administration. But this was not in pursuance of the recommendation of the Kothari Commission.

(b) On receipt of information from the Distts, the additional requirement of posts were assessed which involved a financial burden to the tune of more than a crore of rupees. Since the proposal involved heavy additional financial burden which the Delhi Administration was not in a position to bear, alternative proposals involving amendment_s in norms of post-fixation have been worked out. These are being processed and would be shortly submitted for consideration of the Finance Department of Delhi Administration.

(c) Post fixation in schools during 1980-81 will be made in accordance with the decision of the Finance **De**partment of Delhi Administration on